

NATIONAL COMPANY LAW TRIBUNAL
AMARAVATHI BENCH

PRESENT: HON'BLE JANAB MOHAMMED AJMAL - MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 12.02.2020 AT 10.30 AM

TRANSFER PETITION NO.	TCP NO. 109/9/AMR/TP/2019
COMPANY PETITION/APPLICATION NO.	CP(IB) NO. 404/9/HDB/2019
NAME OF THE COMPANY	KVR Industries Pvt Ltd
NAME OF THE PETITIONER(S)	Chevuri Enterprises
NAME OF THE RESPONDENT(S)	KVR Industries Pvt Ltd
UNDER SECTION	9 OF IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
K. KIRAN for M. Kamana Reddy P.S. Rao & Associates	Advocate	psrao2017@gmail.com 984950579	<i>K. Kiran</i>

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
G. Sai Prasen .	Advocate	9951402522	<i>G. Sai Prasen</i>

ORDER

Counsel for both the sides are present. This Bench by order 12.02.2020 has admitted TCP No. 111/9/AMR/TP/2019 directing initiation of CIRP of the Respondent Company. No further orders need be passed in the present case. The Petitioner is directed to approach the IRP under ^{Regulation} ~~Rule~~ 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations 2016 appointed by this Tribunal in TCP (IB) No. 111/9/AMR/TP/2019 for satisfaction of its claims. The Company Petition is accordingly disposed of.

sd/-

MEMBER JUDICIAL